

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH 'A' : NEW DELHI)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER  
and  
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA No.346/Del./2016  
(ASSESSMENT YEAR : 2011-12)**

Exploration Investment Resources II AS, vs. DCIT,  
C/o BMR & Associates LLP, International Taxation,  
22<sup>nd</sup> Floor, Building No.5, Tower A, Circle 1,  
DLF Cyber City, DLF Phase III, Dehradun.  
Gurgaon – 122 002.

**(PAN : AACCE8520E)**

(APPLICANT)

(RESPONDENT)

APPLICANT/ASSESSEE BY : Ms. Rajnandani Shukla,  
Advocate

REVENUE BY : Shri B.P. Singh, Senior DR

Date of Hearing : 18.10.2018

Date of Order : 18.10.2018

**ORDER**

**PER KULDIP SINGH, JUDICIAL MEMBER :**

Vide letter dated 18<sup>th</sup> October, 2018 and for the reasons stated therein, the assessee seeks to withdraw the present appeal. The department has no objection. Consequently, the present appeal is dismissed as withdrawn.

**Order pronounced in open court on this 18<sup>th</sup> day of October, 2018.**

**Sd/-  
(R.K. PANDA)  
ACCOUNTANT MEMBER**

**sd/-  
(KULDIP SINGH)  
JUDICIAL MEMBER**

**Dated the 18<sup>TH</sup> day of October, 2018/TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT
- 5.CIT(ITAT), New Delhi.

AR, ITAT  
NEW DELHI.